

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 8(ND)/2017

IN THE MATTER OF:

M/s Ranchem Pvt. Ltd.

....

PETITIONER

Vs.

M/s RWL Healthworld & RHC Holding Pvt. Ltd.

....

REPOUNDENT

SECTION:

Under Section 230-232

Order delivered on 21.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the PETITIONER

**:- Mr. Sumit Garg, Advocate
Mr. Divay Rastogi, Advocate**

For the RD

:- Mr. Balouni, Company Prosecutor

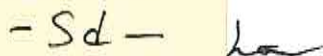
For the OL

:- Ms. Chetana Kandpal, Company Prosecutor

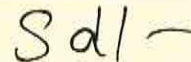
ORDER

Learned Counsel for the petitioner as well as the learned representative for RD & Official Liquidator are present. RD represents that they seek some more time to file their response. In the circumstances four weeks' time is granted for RD to file its report.

Post the matter on 28th August 2017.



**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**